

Annexure - 9													
TV Vision Limited; CIRP commenced on 30.07.2026;													
List of creditors as on 13.08.2026													
List of other creditors (Other than financial creditors and operational creditors)													
S. No.	Name of Creditor	Detail of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party					
1	Ultra Media and Entertainment Private Limited (formerly Ultra Distributors Private Limited)	12.08.2026	₹ 50,00,000.00	₹ 0.00	Unliquidated copyright-infringement/declaratory suit claim (Commercial Suit, Bombay High Court) - damages sought	₹ 0.00	₹ 0.00	No	₹ 50,00,000.00	₹ 0.00	₹ 0.00	₹ 0.00	See Note 1 below.
1	Total		₹ 50,00,000.00	₹ 0.00		₹ 0.00	₹ 0.00		₹ 50,00,000.00	₹ 0.00	₹ 0.00	₹ 0.00	
Note : 1. As per Regulation 14 of IBC 2016- Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision. 2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1. 3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP. 4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification. 5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.													

NOTES ON INDIVIDUAL CLAIMS

NOTE 1 — ULTRA MEDIA AND ENTERTAINMENT PRIVATE LIMITED (formerly Ultra Distributors Private Limited)
Amount Claimed: Rs. 50,00,000 (by way of damages claimed in a pending suit) | Amount Admitted: Nil | Amount Recorded as a Contingent Claim: Rs. 50,00,000

The claim relates to unliquidated damages of Rs. 50,00,000 claimed by the claimant in a Commercial Suit (registered as COMIP/765/2017) pending before the Hon'ble High Court of Judicature at Bombay, in which the claimant also seeks a declaration of copyright ownership in three cinematographic films and consequential injunctive relief. Ad-interim relief in favour of the claimant was granted on 10.12.2018 and continues; the suit itself remains pending and undecided, and presently stands stayed by virtue of the moratorium under Section 14(1)(a) of the Code.

As no sum has yet been adjudicated as due and payable, the claim is not presently a crystallised debt. It is accordingly recorded as a CONTINGENT CLAIM of Rs. 50,00,000 in terms of Regulation 14(1) of the CIRP Regulations, 2016, and is not admitted as an operational or financial debt at this stage. The claim will be revisited and dealt with appropriately upon disposal of the said suit.